

Banking Regulation Act, 1949

223. SHRI RABI RAY : Will the Minister of FINANCE be pleased to state

(a) whether the Reserve Bank of India has asked the Government to amend the Banking Regulation Act, 1949;

(b) if so, the details thereof; and

(c) whether the Housing Development Finance Corporation, the Unit Trust of India and the Industrial Credit and Investment Corporation of India have also petitioned the RBI in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) : (a) to (c) With a view to ensure that the banks being set up in the private sector in terms of the recent policy guidelines of the Reserve Bank of India (RBI) are well managed and also to enable RBI to exercise its regulating powers more effectively certain amendments have been suggested in the Banking Regulation Act, 1949 to the Government. These amendments have been proposed after taking into consideration the suggestions received from the Housing Development Finance Corporation; (HDFC), Unit Trust of INDIA (UTI) and the Industrial Credit and Investment Corporation of India (ICICI)

Income Tax Raids

224. SHRI S.B. SIDNAL : Will the Minister of FINANCE be pleased to state

(a) whether the Income tax department conducted a nationwide raids in October, 1993

(b) if so, the amount recovered during these raids, State-wise; and

(c) the action being contemplated against those found responsible during these raids?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c) In the course of the searches conducted in October 1993, unaccounted assets worth Rs. 3,591.11 lakhs were seized. State-wise break up is given below in the Statement.

Necessary follow-up actions as called for under the Direct Taxes Acts have been taken up on the basis of the seized materials.

STATEMENT

S.No	State	Seizure (Rs. in lakhs)
1.	Assam (NER)	16.48
2.	Andhra Pradesh	404.78
3.	Bihar	10.36
4.	Chandigarh	84.87
5.	Delhi	153.47
6.	Gujarat	523.83
7.	Karnataka	224.81
8.	Madhya Pradesh	38.65
9.	Maharashtra	1131.90
10.	Punjab	272.11
11.	Rajasthan	38.58
12.	Tamil Nadu	257.04
13.	Uttar Pradesh	82.05
14.	West Bengal	352.18
TOTAL		3591.11

Unused Airports

225. SHRI HARADHAN ROY : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether a number of airports/air strips in the country are lying unused for a long time;

(b) if so, the names of each of such airport or strip alongwith the period for which these are lying unused, State-wise;

(c) the reasons for non-utilisation of these airports/air strips,

(d) whether there is any plan to use these airports/air strips; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) A statement indicating details of airports presently lying unused is annexed

(c) . For want of demand from operators the airports listed in the Annexure are lying unused

(d) and (e). There is no plan, at present, to use these airports.